

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:1212  
ANSWERED ON:03.03.2015  
SOURCE OF PARTICULATE MATTER  
K. Shri Parasuraman

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether the Environmental Pollution Control Authority had identified sources of Particulate Matter (PM) in Delhi;
- (b) if so, the details thereof; and
- (c) the recommendations with regard to checking the particulate matter in air?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) In February 2014, Environmental Pollution (Prevention and Control) Authority (EPCA) FOR National Capital Region (NCR) submitted a report namely "EPCA Report on priority measures to reduce air pollution and protect public health" in the Hon'ble Supreme Court through the Amicus Curiae, stating that:

"The annual average PM10 levels were reduced by about 16% between 2002 and 2007, since then particulate levels have increased dramatically by 75%. During the same decade (2002 to 2012), vehicle numbers have increased by as much as 97%, contributing enormously to pollution load and direct exposure to toxic fume."

(c) In the afore-said EPCA Report following recommendations has been made to check the Particulate Matter in the air:

- # Implementation of a long term favourable taxation policy to maintain at least 30-35% price differential between diesel and CNG and also accord priority to transport sector for gas allocation in cities to address public health concerns in polluted cities.
- # Implementation of Bharat Stage IV emissions standards wide by 2015. Cars should meet Euro V by 2016. Stringent timeline be mandated for introduction of Euro VI by 2021.
- # Imposition of additional 30% environment compensation charge on private diesel cars. The Ministry of Petroleum and Natural Gas to invest revenue from this source to produce clean diesel (10 ppm sulphur) to enable introduction of Euro V and Euro VI nation-wide and also scale up public transport.
- # Government of NCT Delhi to bring 10,000 - 11,000 buses within a year, or face contempt. A detailed phase-in schedule for introduction of the buses to be submitted to court.
- # Government of NCT, Transport Department of Delhi, Public Works Department, Delhi, UTTI- PEC - DDA and traffic police to submit a time bound plan on implementation of appropriate network of dedicated pedestrian and cycling lanes with high degree of safety for pedestrians and cyclists.
- # The State Governments of Delhi, Haryana, Uttar Pradesh and Rajasthan:
  - # To submit a time bound action plan for augmentation of public transport services and necessary action to remove entry taxes on public transport buses across borders under reciprocal agreement and to impose higher taxes on cars and to drastically reduce taxes on buses and public transport vehicles.
  - # To harmonize vehicle related taxes and improved vehicle testing for in-use emissions and roadworthiness in the NCR.
  - # Government of NCT, Delhi, Municipal Corporation of Delhi, New Delhi Municipal Council to increase parking charges.
  - # Government of NCT, Delhi, Department of Environment and concerned governments of Haryana, Uttar Pradesh and Rajasthan of NCR region to implement daily air quality index and health advisory for public information.